

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3689
ANSWERED ON:16.12.2014
REGULARISATION OF DRMS
Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Andaman & Nicobar Administration has taken any steps to regularize the services of 1370 Daily Rated Mazdoors (DRMs) working in the Municipal Council for over ten years;
- (b) if so, the details thereof; and
- (c) if not, the steps being taken by the A&N administration in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): Yes Madam. The Union Territory of Andaman and Nicobar Administration has intimated that the proposal of Port Blair Municipal Council(PBMC) for regularization of services of 1370 Daily Rated Mazdoors (DRMs) was examined by the UT of Andaman and Nicobar Administration in consultation with their Personnel and Law Department. The Law Department suggested to frame appropriate scheme to all persons who have worked for more than ten years as on 10.4.2006 (as per the Judgment rendered on 10.4.2006 by the Hon'ble Supreme Court in State of Karnataka-vs-Uma Devi). In response to above, the council has informed that such policy cannot be framed as none of DRMs have completed ten years as on 10.4.2006. After that, the Municipal Council has submitted a proposal on 17.11.2014 for regularization of 138 DRMs against the vacant posts which is under process in the UT of A&N Administration.